

pleased to state the proposed allocation of loans to agricultural sector in the country, particularly to Punjab, during the year 1996-97?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI YOGINDER K. ALAGH): The projections for ground level credit disbursement for agriculture and allied activities (both production and investment credit) including non-farm sector for the year 1996-97 for All India and Punjab are Rs. 35596.27 crores and Rs. 2551.25 crores, respectively. These projections of the banks also include Cooperative Banks and Regional Rural Banks.

Lok Sabha Elections in J&K

73. SHRI ASHOK MITRA: Will the PRIME MINISTER be pleased to state:

(a) whether Government's attention has been drawn to the statement of the Jammu and Kashmir National Conference that the recent Lok Sabha elections in the State have been neither free nor fair;

(b) whether Government have also taken cognisance of the Chief Election Commissioner's comment that he could neither vouchsafe for nor against the allegation of exercise of force or threat of force by army personnel so as to cajole voters in the valley to cast their ballots; and

(c) the measures proposed to be taken for the proposed forthcoming polls for the State Assembly in Jammu and Kashmir so as to obviate the scope for lodging such allegations?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONEL, PUBLIC GRIEVANCES (AND PENSIONS (SHRI S.R. BALASUBRAMONIYAN): (a) to (c) The Government is aware of press report on the points raised in parts (a) and (b) of the question. Government has consistently pointed out that allegations with regard to elections in J&K are baseless, and that the elections were free

and fair, despite a sustained campaign of threats and intimidation against all participants in the electoral process by the terrorist and secessionist elements. The Government will take all possible steps to ensure that elections to the State Assembly can also be totally free and fair and peaceful.

Violation of Human Rights by Police

74. SHRI O. P. KOHLI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Chairman, National Human Rights Commission, while addressing Golden Jubilee Celebrations of the Lions Club International had stated that the biggest culprit in violation of the Human Rights is the Police as reported in the Dainik Jagaran of 7th May, 1996;

(b) if so, what is Government's reaction thereto;

(c) what action Government propose to take to check violation of Human Rights by the Police;

(d) the number and details of cases of such violations that have come to light in Delhi and other States and Union Territories during the last three years; and

(e) the action taken by Government in those cases?

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA): (a) to (e) The information is being collected and will be laid on the Table of the House.

Clearance to Hyderabad Metro Combined Cycle Gas Power Project

75. DR. D. VENKATESHWAR RAO: Will the PRIME MINISTER be pleased to state:

(a) whether the Hyderabad Metro 650 MW combined cycle gas power project was earmarked by the Andhra Pradesh Government to NTPC and the feasibility report was submitted by the NTPC to the Central Electricity Authority in July, 1995;

(b) if so, whether the project report has not been cleared so far;

(c) whether the State Government has already initiated the acquisition/alienation of land required for the project; and

(d) if so, what are the main reasons for delay in clearing the project?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI): (a) to (d) The Hyderabad Metro 650 MW combined cycle Gas Power Project was earmarked to NTPC by Andhra Pradesh Government in March, 1995. Central Electricity Authority has already accorded in principle clearance to the project on the Feasibility Report submitted to them in August, 1995. NTPC has submitted the land acquisition proposal. Land survey has already been completed by the Andhra Pradesh Revenue Department and action initiated for alienation of land required for the project.

Pending Joint Venture Communications • Projects

76. SHRI RAMDAS AGARWAL: Will the Minister of COMMUNICATIONS be pleased to state:

(a) what are the joint venture projects of the Ministry of Communications pending for want of clearance by the Central Government during the last three years;

(b) what are the details thereof country-wise, location-wise, and cost-wise; and

(c) in what manner Government propose to streamline procedures for speedy clearance and toning up of the infrastructure, as a whole of such projects?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VERMA): (a) and (b) In so far as Public Sector Undertakings of the Department of Telecom., Ministry of Communications are concerned, there is only joint venture project pending for clearance by the Government.

This project is regarding setting up of a joint venture company by M/s ITI Ltd.

Bangalore with M/s Sapura Holdings Sdn.Bhd., Malaysia and M/s Tata Telecom. Ltd., India for providing Paging Services in Tamil Nadu, Kerala and Karnataka Telecom. Circles.

The issued share capital of the company is proposed to be Rs.45 crores within one year from the date of incorporation in the following manner:

M/s ITI Ltd.	35% (Rs.15.75 crores)
M/s Tata Telecom. Ltd.	35% (Rs.15.75 crores)
M/s Sapura Holdings Sdn.Bhd., Malaysia	30% (Rs.13.50 crores)

(c) Govt. policy is constantly reviewed so as to streamline the procedures for speedy clearance of the joint venture projects particularly in priority/core sector including infrastructure.

मध्य प्रदेश में गांवों का विद्युतीकरण

77. श्री दिलीप सिंह जूदेव: क्या प्रधान मंत्री यह बताने की कृपा करेंगे कि:

(क) ग्रामीण विद्युतीकरण निगम द्वारा वर्ष 93-94 से 94-95 तक वर्ष-वार मध्य प्रदेश के कितने गांवों के विद्युतीकरण हेतु परियोजनाओं को स्वीकृति दी गई एवं उसके लिए कितनी धनराशि प्रति वर्ष उपलब्ध कराई गई है;

(ख) इस अवधि में निर्धारित लक्ष्य के विरुद्ध वास्तव में कितने गांवों का विद्युतीकरण संपन्न हुआ;

(ग) ग्रामीण क्षेत्रों में विद्युतीकरण करने एवं ग्रामी को विद्युतीकृत घोषित किए जाने के लिए कौन से मानदण्ड निर्धारित किए गए हैं; और

(घ) मध्य प्रदेश में जिले वार विद्युतीकृत घोषित ग्रामों की ओर वास्तव में विद्युत प्रदाय विगत दो वर्षों से भी अधिक समय से न हो पाने वाले गांवों की संख्या तथा नामों का ब्यौर क्या है?

विद्युत मंत्रालय में राज्य मंत्री (डॉ० एस० वेणुगोपालाचारी): (क) ग्रामीण विद्युतीकरण निगम द्वारा वर्ष 1993-94 और 1994-95 के दौरान स्वीकृत